

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

No. L-1/44/2010-CERC

Dated: 27<sup>nd</sup> March, 2019

**NOTIFICATION**

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission makes the following regulations to amend Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2010 hereinafter referred to as “the Principal Regulations” namely:

**1. Short Title and Commencement:**

- (1) These Regulations may be called the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Sixth Amendment), Regulations, 2019.
- (2) These Regulations shall come into effect from 13.2.2018.

**2. Amendment to Regulation 7 of the Principal Regulations:**

- (1) In sub-clause (y) to Clause (1) of Regulation 7, the date “31.12.2019” shall be substituted with the date “12.2.2018”.
- (2) In sub-clause (z) to Clause (1) of Regulation 7, the date “31.12.2019” shall be substituted with the date “12.2.2018”.
- (3) A new sub-clause (aa) to Clause (1) of Regulation 7 of Principal Regulations shall be added as under:-

“(aa) No transmission charges and losses for the use of ISTS network shall be payable for the generation based on solar and wind power resources for a period of 25 years from the date of commercial operation of such generation projects if they fulfill the following conditions:

- (i) Such generation capacity has been awarded through competitive bidding process in accordance with the guidelines issued by the Central Government;
- (ii) Such generation capacity has been declared under commercial operation between 13.2.2018 till 31.3.2022;

- (iii) Power Purchase Agreement(s) have been executed for sale of such generation capacity to all entities including Distribution Companies for compliance of their renewable purchase obligations.”

sd/-  
**(Sanoj Kumar Jha)**  
**Secretary**

**Note:** The Central Electricity Regulatory Commission (Sharing of inter-state Transmission Charges and Losses) Regulations, 2010 were notified in Part III, Section 4, No. 162 of the Gazette of India (Extraordinary) dated 16.6.2010 and amended vide-

- (a) First Amendment Regulations, 2011 published in Part III, Section 4 No. 229 of the Gazette of India (Extraordinary) dated 25.11.2011.
- (b) Second Amendment Regulations, 2012 published in Part III, Section 4 No. 76 of the Gazette of India (Extraordinary) dated 29.3.2012.
- (c) Third Amendment Regulations, 2015 published in Part III, Section 4 No. 118 of the Gazette of India (Extraordinary) dated 7.4.2015.
- (d) Third Amendment Regulations, 2015 published in Part III, Section 4 No. 239 of the Gazette of India (Extraordinary) dated 8.7.2015.
- (e) Fourth Amendment Regulations, 2015 published in Part III, Section 4 No. 239 of the Gazette of India (Extraordinary) dated 8.7.2015.
- (f) Fifth Amendment Regulations, 2017 published in Part III, Section 4 No. 12 of the Gazette of India (Extraordinary) dated 14.12.2017.